

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 214 of 2025/EZ

Sl. No. 113/26  
Date 10/04/26



In the matter of:

Subhas Datta

.....Applicant

-Versus-

State of West Bengal & Others

.....Respondents

COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 7  
SUPERINTENDENT, DISTRICT HOSPITAL, ALIPURDUAR

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Filed by:

Mr. Rajib Ray,  
Advocate,

Bar Association Room No. 13,  
High Court, Calcutta

Mob-9830132729/7980422764

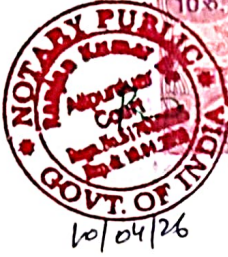
Email: [rajib.ray.official23@gmail.com](mailto:rajib.ray.official23@gmail.com)

ATTESTED

Ranjan Kumar De  
NOTARY PUBLIC, GOVT. OF INDIA  
Alipurduar Dist. Judges Court  
Regn. No-51767/2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 214 of 2025/EZ

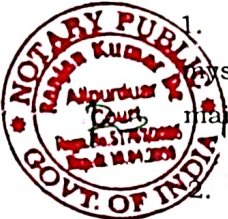
Sl. No. 112/26  
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In the matter of:  
Subhas Datta  
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COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 7  
SUPERINTENDENT, DISTRICT HOSPITAL, ALIPURDUAR

I, Dr. Paritosh Mandal, son of Sri Dharendra Nath Mandal, aged about 54 years, by faith Hindu, by occupation service, presently posted as Superintendent, District Hospital, Alipurduar, do hereby solemnly affirm and stated as follows:



1. That, I am the Superintendent, District Hospital, Alipurduar and I have made myself acquainted with the facts and circumstances of this case from official records maintained in due course of business and I am competent to affirm this affidavit.
2. That the above-captioned Original Application bearing O.A. No. 214/2025/EZ was filed before this Hon'ble Tribunal raising grievances pertaining to Bio-Medical Waste (BMW) management at Alipurduar District Hospital and surrounding Health Care Facilities (HCFs) in Alipurduar District.
3. That this Hon'ble Tribunal, vide its solemn Order dated 06.01.2026, was pleased to constitute a Joint Committee comprising of the following members :
  - (i) Central Pollution Control Board (CPCB),
  - (ii) West Bengal State Pollution Control Board (WBSPCB); and
  - (iii) District Magistrate, Alipurduar District,

The said Order further directed the Committee to meet within two weeks, undertake visits to the hospital and other sites/HCFs, look into the grievances of the Applicant, associate the Applicant and representatives of the concerned project proponents, verify the factual position, and suggest appropriate remedial action. The District

Superintendent  
District Hospital, Alipurduar

Magistrate, Alipurduar District will be the nodal agency for co-ordination and compliance.

4. That in compliance with the directions of this Hon'ble Tribunal, the Joint Committee conducted inspection on 19.01.2026 and submitted its report, which has been taken on record vide order dated 16.03.2026.

5. That the answering deponent respectfully submits that the hospital administration has taken cognizance of the observations made by the Joint Committee and has initiated necessary corrective measures in a phased and time-bound manner.

6. That certain legacy waste accumulated over a period of time was found stored in an open area, spread over approximately 140 square meters, within the hospital premises. That it is respectfully submitted that:

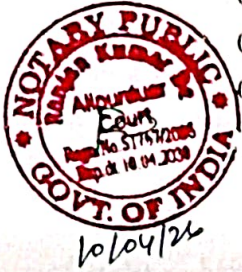
- (i) the said waste represents past accumulation and not current practice;
- (ii) no fresh dumping is being carried out in the said area;
- (iii) a work order has been issued by WBMSCL vide Order No. HFW-15017(16)/2/2025-MS SEC-Dept of H&FW/1891 dated 11.03.2026 to West Bengal Waste Management Limited for scientific disposal through authorized agency.

That disposal process is underway and shall be completed expeditiously.

Photocopy of the said work Order for disposal of legacy waste is annexed herewith and marked as Annexure "A".

7. That the hospital previously held valid Consent to Operate (CTO) and Bio-Medical Waste Authorization issued by WBPCB, which expired on 30.04.2022. Applications for renewal have been duly submitted vide Application No. 2252983 dated 17.06.2022 and Application No. 6155683 dated 27.12.2024. The renewal applications were rejected primarily due to absence of a permanent Effluent Treatment Plant (ETP) for liquid waste management. A temporary liquid waste disposal system has been implemented at the Laboratory and Blood Centre as an interim measure, and the matter is under active compliance.

Photocopy of the said applications for renewal is annexed herewith and marked as Annexure "B".



Superintendent  
District Hospital, Alipurduar

8. That a proposal for installation of Effluent Treatment Plant (ETP) has already been forwarded to the Director of Health Services, Department of Health & Family Welfare, Government of West Bengal, through the Chief Medical Officer of Health, Alipurduar District, vide File No. HFW-45011(99)/12/2026, for sanction of funds required for construction of ETP at District Hospital, Alipurduar. The matter is under active consideration and shall be implemented on priority basis upon sanction. The interim arrangements are in place for liquid waste management.

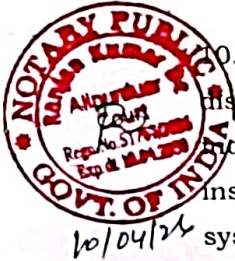
Photocopy of the said Proposal for ETP installation is annexed herewith and marked as Annexure "C".

9. That segregation of bio-medical waste at source is being carried out in accordance with BMW Rules, 2016. That any deviation observed has been addressed through supervision, monitoring and training. The designated storage areas with colour-coded bins, bio-hazard signage and restricted access have been ensured and maintained.

10. That the hospital is linked with an authorized CBWTF and regular lifting and disposal of bio-medical waste is being ensured. The monitoring mechanisms including maintenance of records, registers and supervisory checks have been instituted. The steps are being taken for implementation of a barcode-based tracking system for bio-medical waste and regular training programmes are being conducted for staff handling bio-medical waste. The regular cleaning and sanitation of bio-medical waste storage areas are being carried out.

11. That the recommendations of the Joint Committee are being complied with in a phased and structured manner. That regarding absence of valid CTO and BMW Authorization, it is submitted that applications were duly filed and compliance steps are underway; the issue is procedural and being actively addressed. The legacy waste observed represents past accumulation and is under active disposal; no fresh dumping is taking place.

12. That any incidental mixing of waste is sporadic and not reflective of standard practice; additional safeguards have been introduced. The training and awareness measures have been strengthened to ensure strict compliance. The proper records are being maintained and monitoring mechanisms have been reinforced. The Municipal Solid Waste Processing Centre is operated by a separate agency; however, hospital waste is being handed over only to authorized CBWTF operators. The



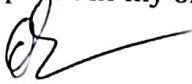
Superintendent  
District Hospital, Alipurduar

findings of the Joint Committee are being treated as guiding inputs and are under active compliance. There is no deliberate or intentional violation and all necessary steps are being taken to ensure compliance with environmental norms. The answering deponent undertakes to comply with any further directions of this Hon'ble Tribunal.

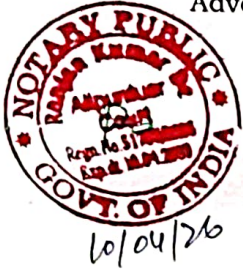
13. It is respectfully submitted that this deponent shall abide by any order or direction, passed by this Hon'ble Tribunal.

14. That the statements made in paragraph 1 to 13 are based on information derived from the record which are usually kept and maintained by the office of Superintendent, District Hospital, Alipurduar in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office



Advocate



Deponent  
Superintendent  
District Hospital, Alipurduar

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
O. A. NO. 214/2025/EZ

In the matter of:

Subhas Datta

.....Applicant

-Versus-

State of West Bengal & Others

.....Respondents

Compliance affidavit on behalf of  
the District Magistrate &  
Collector, Alipurduar

RAJIB RAY

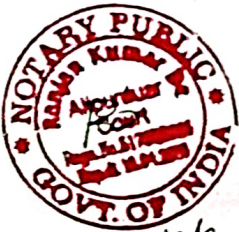
Advocate

Bar Association Room No. 13,  
High Court, Calcutta

Mob-9830132729/7980422764

Chamber: 28, Fakir Chand Mitra  
Street, Kolkata- 700009.

Email: rajib.ray23@gmail.com



10/04/26

Solemnly Affirm & declare  
before me at Alipurduar on 10/04/26

*Ranjan Kumar De*

Ranjan Kumar De  
NOTARY PUBLIC, GOVT. OF INDIA  
Alipurduar Dist. Judges Court  
Regn.No-517672025

**WEST BENGAL MEDICAL SERVICES CORPORATION LIMITED**

(Wholly Owned by the Government of West Bengal)

Registered Office: Swasthya Sathi, GN-29, Sector-V, Salt Lake, Kolkata- 700091

Phone: 033-4034-0300 &amp; Email: Info@wbmsc.gov.in &amp; website: www.wbmsc.gov.in

Memo No.: HFW-15017(16)/2/2025-MS SEC-Dept. of H&amp;FW/1 &amp; 91

Dated: 11/03/2026

**From :** Managing Director, WBMSCL  
& Senior Special Secretary, H&FW Dept.

**To :** WEST BENGAL WASTE MANAGEMENT LIMITED  
Jindal Towers, Block A, 4th Floor,  
21/1A/3, Darga Road, Kolkata-700017

**WORK ORDER**

**Sub :** DISPOSAL OF LEGACY WASTES MIXED UP WITH BIO-MEDICAL WASTE DISPOSALS AT ALIPURDUAR DISTRICT HOSPITAL, ALIPURDUAR, WEST BENGAL" (2nd call)

**Ref :** WBMSCL/ NIT-423/2025, Dated- 22/05/2025

**Quoted Rate : Rs. 3,24,35,000.00**

Apropos of the captioned subject under reference, your quoted rate of Rs. 3,24,35,000.00 (Rupees three crore twenty four lakh thirty five thousand) only has been accepted by the West Bengal Medical Services Corporation Ltd. Payment will be made as per terms of tender and actual measurement of work done.

You have to maintain the terms & conditions during the execution of this work-

1. Lifting of 100% of the total quantity of Bio Medical Waste should be executed/ completed within 20 days from the date of handing over possession of the designated site. Possession of the site will be issued by Alipurduar District Hospital Authority.

2.a) You shall collect, transport, treat and dispose the waste in accordance with Hazardous Waste Management rules 1988 & BMW Rules, amended in 2016(Bio Medical Waste).

b) The waste should be transported in vehicles with proper covers to ensure no spillages and complying with other relevant norms.

3. a) The Waste should be weighed separately on Weigh Bridge nearest to the loading site in presence of Site Engineer, WBMSCL & authorized representatives of District Level Monitoring Committee, Alipurduar District.

b) The bidder shall be required to establish bar coding and GPS for handling of legacy bio medical waste and to share the GPS coordinate with WBMSCL.

c) The bidder will provide the necessary infrastructure for implementing the bar code system including bar code label, printer, sticker etc.

d) The bidder will also responsible for ensuring occupational safety of all workers involved in handling of bio medical waste by providing appropriate and adequate persons protective treatments

4. WBMSCL will not be held responsible for the damage, which can occur from time to time to the equipment or personnel during the entire process of collection, transport and disposal.

5. You shall ensure the facility to take all precautionary steps to avoid leakage/spillage of waste from the site of collection, during transportation to West Bengal Pollution Control Board (WBPCB) approved disposal facility. The waste should be properly stored and disposed as per the applicable norms.

6. You will be responsible for all incidental and accidental cost incurred for collection, transportation and disposal.

7. The bidders shall be open for inspection of its waste treatment and disposal facilities by a designated team of WBMSCL, in order to ascertain its compliance with the provision mention in the Bio Medical Waste Management rule, 2016 and subsequent amendments and compliance of the mandate of the Central Pollution Control Board (CPCB) and West Bengal Pollution Control Board (WBPCB).

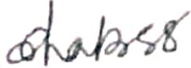
8. Completion of work must be certified by District Level Committee, Alipurduar District based on the actual weight of the waste and other parameters of NIT.

9. All the other terms & conditions mentioned in NIT also have to be maintained.

You are also directed to attend this office within 07(seven) days from the date of issue of this work order for execution of formal agreement and no payment will be made in absence of this agreement.

You have already submitted 2%(two percent) of estimated amount as EMD which will be treated as part of the Performance Security and the balance amount will be deducted from the bill(s) to make it overall @ 10%(ten percent) of Tendered Amount.

Enclose: BOQ

  
Managing Director, WBMSCL  
& Senior Special Secretary, H&FW Dept.

Memo No.: HFW-15017(16)/2/2025-MS SEC-Dept. of H&FW/189 1/1(5)

Dated: 11/03/2026

Copy forwarded for information to:

1. District Magistrate, Alipurduar District
2. CMOH, Alipurduar District
3. Superintendent, Alipurduar District Hospital with the request to give possession of the site to the agency
4. CPE(CIVIL), WBMSCL
5. AE(Civil) / SAE(Civil), WBMSCL

  
Managing Director, WBMSCL  
& Senior Special Secretary, H&FW Dept.

  
11/03/26



**Bill of Quantities(BOQ)**  
**Tender Title: DISPOSAL OF LEGACY WASTES MIXED UP WITH BIO MEDICAL WASTE DISPOSALS AT ALIPURDUAR DISTRICT HOSPITAL, ALIPURDUAR , WEST BENGAL (2nd call)**  
**Tender ID: 2025\_WBMSC\_851708\_1**

**Name of Work: DISPOSAL OF LEGACY WASTES MIXED UP WITH BIO-MEDICAL WASTE DISPOSALS AT ALIPURDUAR DISTRICT HOSPITAL, ALIPURDUAR , WEST BENGAL (2nd Call)**

**Contract No: WBMSC/NIT-423/2025, Dated -22/05/2025**

**SCHEDULE OF WORK / ITEM(S)**


SI.No	Description of Work / Item(s)	No.of Qty	Units	WEST BENGAL WASTE MANAGEMENT LIMITED (GSTN-NA) BID ID -6570016	
				Rate Including all Taxes	Amount
1.00	ALIPURDUAR DISTRICT HOSPITAL, ALIPURDUAR				
1.10	Collection of legacy waste from Alipurduar District Hospital campus including loading weighing and unloading at incinerator site with leak proof transport system in a mounted truck and to ensure safe and environmentally responsible management of the Medical Waste in accordance with the Waste Management Rules 2016 and subsequent amendment thereafter.	1000.00	Per Metric ton	6000.000	6000000.000
1.20	Disposal of legacy waste through incinerator in a refractory lined rotary drum through a feeding conveyor and metering system converting all the waste into ash including collecting and storing ash and disposal	1000.00	Per Metric ton	24200.000	24200000.000
1.30	Soil contamination of the underneath soil has to be examined and the soil exists up to the level of contamination has to be removed from the site and make it contamination free of adherence the Biomedical Waste Management Rules 2016 and the amendment thereafter (Min test has to be carried out-20 nos. sample)	1000.00	Per Metric ton	2235.000	2235000.000

**Total in Figures**

**32435000.000**

**Rupees Three Crore Twenty Four Lakh Thirty Five Thousand Only**

  
 11/3/26  
 K. Saha  
 Consultant Project Eng. (Civil)  
 West Bengal Medical Services Corporation Ltd.

  
 11/3/26  
 Pradip Kumar Nag  
 Chief Consultant Engineer (Civil)  
 West Bengal Medical Services Corporation Ltd.

**FORM II**  
**(See Rule 10)**

**APPLICATION FOR AUTHORIZATION OR RENEWEL OF AUTHORISATION**

(To be submitted by occupier of Health Care Facility or Common Bio-Medical Waste Treatment Facility)

To

Application No. : 6155683

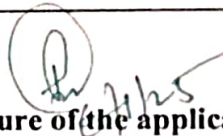
The Member Secretary,  
West Bengal Pollution Control Board  
Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata-700106. Fax-432740

<b>1</b>	<b>Particulars of the applicant:</b>			
i)	Name of the Applicant	:	DR PARITOSH MANDAL	
	Designation	:	SUPERINTENDENT	
ii)	Name of the Institution	:	ALIPURDUAR DISTRICT HOSPITAL	
iii)	Address for correspondence	:	Alipurduar District Hospital, Hospital Road, Ward no. 13, Dist- Alipurduar, P.O- Alipurduar, P.S- Alipurduar, Pin- 736121	
iv)	Tele No	:	03564-259336	
v)	Mobile No.	:	9002670606	
vi)	E-mail Id	:	alipurduardh@gmail.com	
<b>2</b>	<b>Activity for which authorisation is sought:</b>			
	Generation, segregation, Storage			
3 i)	Authorization now Applied For :	:	Renewal	
3 ii)	Previous Authorization Details :	:		
	Date of Application for BMWA	BMWA Type	Authorisation No	Issued date
	17/11/2017	Renewal	05/2S(BM)-1038/2001	20/02/2019
				Valid date
				30/04/2022
iii)	<b>Status of CTE/CTO-latest consent type, issued date and validity date</b>		:	
iv)	<b>GPS Coordinates- Lat/Lon of the location of applicant facility(In decimal degress with 6 decimals)</b>		:	Latitude: (N Decimal degrees)
			:	Longitude: (E Decimal degrees)
4 i)	<b>BMW Facility Type</b>	:	select, Government, Select HCF Type	
ii)	<b>Health Care Facility Category</b>	:	select	
iii)	<b>BMW Facility Status</b>	:	Select Status	
iv)	Address of the location of Health Care Facility or CBMWTF	:	Alipurduar District Hospital, Hospital Road, Ward no. 13, Dist- Alipurduar, P.O- Alipurduar, P.S- Alipurduar, Pin- 736121	
v)	CBMWTF-Office and location address of treatment and disposal	:	/	
5)	<b>Details of CBMWTF:</b>			

i)	No of HCFs covered by the CBMWTF	:	
ii)	No of beds covered by the CBMWTF	:	
iii)	Installed treatment and disposal capacity of CBMWTF	:	Kg/day
iv)	Quantity of BMW treated or disposed by CBMWTF	:	Kg/day
v)	Jurisdictional area and distance covered by the CBMWTF	:	
vi)	Contingency (future upgradation) plan of CBMWTF	:	
vii)	<b>Quantity of BMW handled, treated or disposed:</b>		
	<b>Category</b>	<b>Type of Waste</b>	<b>Quantity Generated or collected in Kg/day</b>
	Yellow	a) Human Anatomical Waste	Incineration
		b) Animal Anatomical Waste	Incineration
		c) Soiled Waste	Incineration
		d) Expired or Discarded Medicines	Incineration
		e) Chemical Solid Waste	Incineration
		f) Chemical Liquid Waste	Onsite ETP to treat and conform to the discharge standards
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid	Disinfection followed by Incineration
		h) Microbiology, Biotechnology and other clinical laboratory waste	Sterilisation followed by Incineration
	Red	Contaminated waste (Recyclable)	Autoclaving followed by shredding. Treated waste to be sent to Authorised recyclers or for energy recovery or plastic to Diesel or fuel oil or for road making
	White (Translucent)	Waste sharps including Metals	Autoclaving followed by shredding. Treated waste to be sent to Iron foundries or sanitary landfill or designated concrete waste sharp pit
	Blue	Glassware	Disinfection or Autoclaving or microwaving or hydroclaving and then sent for recycling
		Metallic Body Implants	
		Total	Kg/Day
6i)	<b>Mode of Transportation of BMW</b>	:	Self Vehicle

ii) Details of Treatment equipments available for treatment of BMW:					
Sl No	Treatment equipment	No of units	Type and capacity of each unit	Height of Stack	
1	Autoclaves				
2	Microwave				
3	Hydroclave				
4	Shredders				
5	Needle tip cutter or destroyer				
6	Sharp encapsulation or Concrete pit				
7	Deep burial pits				
8	Chemical disinfection				
9	Any other treatment equipment				
10	Incinerators				
11	Plasma Pyrolysis				
7	Details of directions or notices or legal actions if any during the period of earlier authorisation			: Not Applicable	
8	Declaration				
<p>I do hereby declare that the statements made and information given above is true to the best of my knowledge and belief and that I have not concealed any information.</p> <p>I do also hereby undertake to provide any further information sought by the prescribed Authority in relation to these rules and to fulfil any conditions stipulated by the prescribed Authority.</p>					

Date: 27/12/2024

  
Signature of the applicant  
Name and Designation

Superintendent  
District Hospital, Alipurduar

Enclosures:



**Annexure - C**  
**Government of West Bengal**  
**Office of the Chief Medical Officer of Health Alipurduar**  
**BabuPara, Maya Talkies Road, Ward No-12,**  
**District-Alipurduar, Pin: 736121**  
**Tele:03564-257200, email:cmohapd@gmail.com**



Memo no: DHFWS/APD/25-26/1148

Dated, Alipurduar the 19/03/2026

To,  
 The Director of Health Services,  
 Dept. of H& FW, Govt. of W.B.  
 Swasthya Bhawan

**URGENT**

**Sub- Forwarding the estimates of ETP at Alipurduar District Hospital for administrative approval and financial sanction**

Sir,

Apropos the captioned subject the undersigned is sending herewith the estimates for AAFS. The details are mentioned below.

Sl no	Health facility	Scheme Details (Construction part)	Estimated amount with 18% GST & 1% Labour Cess including contingency	Executing Agency	Requisition Nos. (RN Nos)	DDO Code
1	Alipurduar DH	Construction of Civil Works for 2nos. Effluent Treatment Plant(ETP) at District Hospital, Alipurduar under Alipurduar Division, PWD Dte.	10,11,617	Executive Engineer, P.W.D. Alipurduar Division, Alipurduar	RN26000397	JACPWC001 (Alipurduar Div PWD)
Sl no	Health facility	Scheme Details (Supply part)	Quoted value with 18% GST(including all charges)	Tender inviting authority CMOH/as decided by higher authority	Remarks	DDO Code
2	Alipurduar DH	Supply of 10 KLD Effluent Treatment Plant	4,20,000	Quotation amount	-----	JACHFH015 (CMOH Office)
3		Supply of 5 KLD Effluent Treatment Plant	2,95,000	Quotation amount	-----	JACHFH015 (CMOH Office)
<b>Total=</b>			<b>17,26,617</b>	<b>(Total=Seventeen Lakh Twenty Six Thousands Six Hundred Seventeen Only)</b>		

**Justification:** This is to inform you that District Hospital, Alipurduar, with a bed strength of 424 beds, generates a substantial quantity of liquid waste due to high water consumption associated with patient care services, diagnostic facilities, laboratories, and other hospital activities. At present, there is no Effluent Treatment Plant (ETP) within the hospital premises for proper treatment and safe disposal of liquid waste. The Superintendent of Alipurduar District Hospital had applied for authorization/licence from the West Bengal Pollution Control Board (WBPCB). However, the said application was rejected due to the non-availability of an Effluent Treatment Plant (ETP) in the hospital premises (Application No. 6155683). In view of the above, construction of an Effluent Treatment Plant (ETP) is urgently required to ensure environmentally safe liquid waste management and to comply with the statutory norms prescribed by the Pollution Control authorities.

Hence you are requested to approve the same on urgent basis and fund may be placed for early execution of the work.

**Enclosure:** As stated above

Thanking you,

Yours sincerely,

*(Signature)*  
 Superintendent  
 District Hospital, Alipurduar

*(Signature)*  
 19/03/26  
 Chief Medical Officer of Health  
 Alipurduar

Memo no: DHFWS/APD/25-26/1148/1(7)

Dated, Alipurduar the 19/03 2026 ~~14~~

**Copy forwarded for information:**

1. The Secretary of MS Branch, Dept. of H&FW, Swasthya Bhawan
2. The District Magistrate, Alipurduar.
3. The EE, PWD, Construction Division, Alipurduar
4. The Deputy Chief Medical Officer of Health-I, Alipurduar
5. The Superintendent of Alipurduar District Hospital
6. The Assistant Engineer, NHM, DPMU, Alipurduar,
7. Office Copy

  
Chief Medical Officer of Health  
Alipurduar



GOVT. OF WEST BENGAL  
Department of Health & Family Welfare  
OFFICE OF THE SUPERINTENDENT  
DISTRICT HOSPITAL, ALIPURDUAR

Tele: 03564-295336

E-mail: alipurduardh@gmail.com

Memo no. APD/DH/209/26

Dated: 31.01.2026

To  
The Director of Health Services,  
Department of Health and Family Welfare,  
Govt. of West Bengal,  
Swasthya Bhawan,  
GN-29, Salt Lake, Sector-V,  
Kolkata-700091

Sub: Requirement of fund for construction of Effluent Treatment Plant (ETP) for liquid waste management at District Hospital, Alipurduar

Sir,

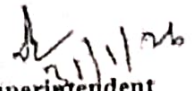
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At present, there is no Effluent Treatment Plant (ETP) within the hospital premises for proper treatment and safe disposal of liquid waste. The undersigned had applied for authorization/licence from the West Bengal Pollution Control Board (WBPCB). However, the said application was rejected due to the non-availability of an Effluent Treatment Plant (ETP) in the hospital premises (Application No. 6155683).

In view of the above, construction of an Effluent Treatment Plant (ETP) is urgently required to ensure environmentally safe liquid waste management and to comply with the statutory norms prescribed by the Pollution Control authorities. The approximate estimated cost for construction of the ETP is ₹10 lakh (Rupees Ten Lakhs only), as verbally indicated by ETP Construction Agency.


You are therefore kindly requested to sanction and release the required fund at the earliest so that the ETP may be constructed without further delay.

Thanking You,

  
Superintendent  
District Hospital, Alipurduar  
Date: 31.01.2026

Memo No. APD/DH/209/26/1 (04)  
Copy forwarded for information and taking necessary action please to :-

1. The District Magistrate, Alipurduar.
2. The Chief Medical Officer of Health, Alipurduar.
3. The Dy. Chief Medical Officer-I/II/III/IV of Health, Alipurduar.
4. Office Copy.

  
Superintendent  
District Hospital, Alipurduar



# BHARAT ENVIRO ANALYTICAL PRIVATE LIMITED

CIN NO : U06900WB2024PTC273068

Ref. No. BEAPL/DHA/25-26/R-022/2

13.02.2026

The Superintendent  
District Hospital, Alipurduar  
Dist: Alipurduar

Sub: Offer for the supply of 5.0 KLD Effluent Treatment Plant.

Dear Sir,

Refer to your discussion; we like to give our offer for the construction of Effluent Treatment Plant, for your Hospital situated at the above address considering discharge from the OT and Pathology.

## A. TECHNICAL PART:

### Brief proposal of the construction of Effluent Treatment Plant.

The probable pollutants to be present are high TSS, COD, BOD, and total Coliform.

The flow diagram of the proposed ETP is given below:

The treatment plant will be consists of Equaliser, Sedimentation Tank, Aeration System, activated carbon column, dual media filter and chlorination tank.

### Scope of Services of Bharat Enviro Analytical Pvt. Ltd.

6. Design of Effluent Treatment Plant.
7. Construction of Effluent Treatment Plant.
8. Trial run of the Effluent Treatment Plant.
9. Analysis of treated water
10. Training of your operator

### List of equipments/components to be provided for the ETP

7. Chlorination Pump -1 No.
8. Chlorination unit.
9. Sedimentation tank
10. Pipe lines and valves.
11. ACF and MGF
12. Air Compressor



✓  
19/3/26  
Superintendent  
District Hospital, Alipurduar

📍 25/11A, K.P Roy Lane, Kolkata-700031  
✉️ bharatfoundation@gmail.com

🌐 www.bharatfoundation.com  
☎️ 033 2405 5015



# BHARAT ENVIRO ANALYTICAL PRIVATE LIMITED

CIN NO : U86900WB2024PTC273068

## B. PRICE PART:

Particulars	Amount
Total Price of above equipments/components	215000.00
Fright Charges	35000.00
GST @ 18%	45000.00
<b>Total</b>	<b>295000.00</b>

(Rs. Two Lakhs Ninety Five Thousand only)

### Commercial Terms & Conditions

**Completion:** 6 weeks from the date of receipt of the work order & advance.

**Payment:** 60% as an advance along with order, 30% before delivery of the machineries.  
5% at the time of installing instruments & balance 5% after trial run.

**Warranty:** 12 months from the date of completion of the job. Commissioning whichever is earlier against manufacturing defects.

**Exclusion:** 1) All civil and electrical job 2) Fresh water line at site 3) Inlet outlet pipeline  
4) Sludge bed.

**Validity:** This offer is valid for 30 days.

Thanking you and assuring you of our best attention at all times.

Yours faithfully

For Bharat Enviro Analytical Pvt. Ltd.

*A. Neogi*  
(A. Neogi)  
Director



*h*  
19/3/26  
Superintendent  
District Hospital, Aliporaduar



# BHARAT ENVIRO ANALYTICAL PRIVATE LIMITED

CIN NO : UB6900WB2024PTC273060

Ref. No. BEAPL/DHA/25-26/R-022/1

13.02.2026

The Superintendent  
District Hospital, Alipurduar  
Dist: Alipurduar

Sub: Offer for the supply of 10.0 KLD Effluent Treatment Plant.

Dear Sir,

Refer to your discussion; we like to give our offer for the construction of Effluent Treatment Plant, for your Hospital situated at the above address considering discharge from the OT and Pathology.

## A. TECHNICAL PART:

### Brief proposal of the construction of Effluent Treatment Plant.

The probable pollutants to be present are high TSS, COD, BOD, and total Coliform.

The flow diagram of the proposed ETP is given below:

The treatment plant will be consists of Equaliser, Sedimentation Tank, Aeration System, activated carbon column, dual media filter and chlorination tank.

### Scope of Services of Bharat Enviro Analytical Pvt. Ltd.

1. Design of Effluent Treatment Plant.
2. Construction of Effluent Treatment Plant.
3. Trial run of the Effluent Treatment Plant.
4. Analysis of treated water
5. Training of your operator

### List of equipments/components to be provided for the ETP

1. Chlorination Pump -1 No.
2. Chlorination unit.
3. Sedimentation tank
4. Pipe lines and valves.
5. ACF and MGF
6. Air Compressor



✓  
19/2/26  
Superintendent  
District Hospital, Alipurduar



# BHARAT ENVIRO ANALYTICAL PRIVATE LIMITED

CIN NO : U06900WB2024PTC273068

## II. PRICE PART:

Particulars	Amount
Total Price of above equipments/components	380000.00
Fright Charges	40000.00
GST @ 18%	75600.00
<b>Total</b>	<b>420000.00</b>

(Rs. Four Lakhs Twenty Thousand only)

## Commercial Terms & Conditions

**Completion:** 6 weeks from the date of receipt of the work order & advance.

**Payment:** 60% as an advance along with order, 30% before delivery of the machineries.  
5% at the time of installing instruments & balance 5% after trial run.

**Warranty:** 12 months from the date of completion of the job. Commissioning whichever is earlier against manufacturing defects.

**Exclusion:** 1) All civil and electrical job 2) Fresh water line at site 3) Inlet outlet pipeline  
4) Sludge bed.

**Validity:** This offer is valid for 30 days.

Thanking you and assuring you of our best attention at all times.

Yours faithfully

For Bharat Enviro Analytical Pvt. Ltd.

*A. Neogi*  
(A. Neogi)  
Director

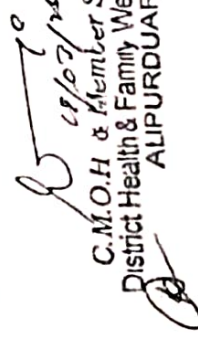


*A*  
19/3/26  
Superintendent  
District Hospital, Alipurdwar

**GOVERNMENT OF WEST BENGAL**  
**DEPARTMENT OF HEALTH AND FAMILY WELFARE**  
 (Health Infrastructure Plan Monitoring System)

Mar 18, 2026 - 16:34

Requisition No	Purpose	Proposed By	Estimated Amount	Sanctioning Authority	Proposed Source of Fund
RN26000397	Construction of Civil Works for 2nos. Effluent Treatment Plant(ETP) at District Hospital, Alipurduar under Alipurduar Division, PWD Dte.	CMOH Alipurduar	1011617.00	MS	State Plan

  
 C.M.O.H. & Member Secretary  
 District Health & Family Welfare Samity  
 ALIPURDUAR



CMOH/APD/DOCKET NO. 1608 ..... Date 16.03.26  
Received

21

GOVT. OF WEST BENGAL  
OFFICE OF THE EXECUTIVE ENGINEER (P.W.D.)  
ALIPURDUAR DIVISION

P.O. ALIPURDUAR COURT, DIST. ALIPURDUAR, PIN - 736122

Ph / Fax No. 03564-255175 (O), 255210 (R), e-mail - pvd\_alipurduar@rediffmail.com / alipurduardivisionpvd@gmail.com

Memo No. 356 / XI-235

Date: - 16.03.2026

✓ To  
The Chief Medical Officer of Health,  
Alipurduar.

Sub: Submission of estimate for Administrative Approval and allotment of Fund.

Sir,  
The undersigned is submitting herewith the below noted estimate in duplicate for administrative approval and financial sanction from the competent authority.

Sl. No.	Name of work	Estimate No.	Amount (Rs.) including 3% Contingency
1.	Construction of Civil Works for 2 Nos. Effluent Treatment Plant (ETP) at District Hospital, Alipurduar under Alipurduar Division, PWD Dte.	56 of 2025-26 of EE/PWD/APDD	Rs. 10,11,617.00 (Rupees Ten Lakh Eleven Thousand Six Hundred and Seventeen) only.

Encl: 1 (One) no. estimate in duplicate.

Executive Engineer, P.W.D.  
Alipurduar Division,  
Alipurduar

Date - 16.03.2026

Memo No.: 356 /1(1) / XI- 236

Copy to:

1. The Superintendent, Alipurduar District Hospital vide reference his memo no APD/DH/397/26 dated 24.02.2026 for his kind information

Sd/- P. Halder

Executive Engineer, P.W.D.  
Alipurduar Division,  
Alipurduar

Date - 16.03.2026

Memo No.: 356 /2(3) / XI- 236

Copy to:

1. The Superintending Engineer, PWD, NBCC-I, Cooch Behar for his kind information.
2. The Assistant Engineer, PWD, Alipurduar Construction Sub-Division for information
3. The Estimating Section of this Division for information.

Sd/- P. Halder

Executive Engineer, P.W.D.  
Alipurduar Division,  
Alipurduar



**GOVT. OF WEST BENGAL**  
**Department of Health & Family Welfare**  
**OFFICE OF THE SUPERINTENDENT**  
**DISTRICT HOSPITAL, ALIPURDUAR**

Tele: 03564-295336

E-mail: alipurduardh@gmail.com

Memo no. APD/DH/397/26

Dated: 24.02.2026

**To**  
**The Executive Engineer (PWD),**  
**Alipurduar Construction Division,**  
**Alipurduar**

**Subject:** Request for preparation an estimate for ETP construction (Civil Part) at District Hospital, Alipurduar

Sir,

This is to inform you that a joint inspection was conducted on 19.02.2026 by the Assistant Engineer (CMOH Office), Junior Engineer (Civil & Electrical), Assistant Superintendent (APDDH) and the Engineer of Bharat Environment Pvt. Ltd. to assess the civil construction requirements for installation of the Effluent Treatment Plant (ETP) at District Hospital, Alipurduar. The proposed locations are one beside of the mother & Child Hub and the other beside the Blood Centre. During the inspection, it was observed that civil construction work is essential for proper installation and commissioning of the ETP.

In this connection, you are kindly requested to take necessary steps for preparation of a detailed estimate for the civil part of the ETP construction at the earliest.

Thanking you,

  
**Superintendent**  
**District Hospital, Alipurduar**  
 Dated: 24.02.2026

Memo no. APD/DH/397/26/01 (04)

Copy forwarded for information and necessary action please to:

1. The Chief Medical Officer of Health, Alipurduar
2. The Assistant Engineer (PWD), Alipurduar Construction Sub-Division, Alipurduar
3. The Assistant Engineer (PWD), Alipurduar Electrical Sub-Division.
4. Office Copy.

  
**Superintendent**  
**District Hospital, Alipurduar**

**PREFACING REPORT**

**Name of work :** Estimate for Construction of Civil Works for 2 Nos. Effluent Treatment Plant (ETP) at District Hospital, Alipurduar under Alipurduar Division, PWD  
Dte.

**Estimated cost :** Rs. ~~9,87,425.00~~ 10,11,617.00

(Including 18 % as G.S.T., 1 % as Labour Welfare Cess & 3 % as contingency)

**Requisition of Authority:** As per requisition of the Superintendent, District Hospital, Alipurduar, vide his memo no: APD/DH/3977/26 Dated-24/02/2026

**Detail Report :** This estimate has been framed as per the requirement of the Superintendent, District Hospital, Alipurduar, vide Memo No. APD/DH/397/26 dated 24.02.2026 (Copy enclosed), and based on the discussion held during the joint site visit with the authority and considering the site requirements for installation of an Effluent Treatment Plant (ETP) beside the Mother & Child Hub and beside the Blood Centre within the premises of District Hospital, Alipurduar.

As per the requirement of the hospital authority, an estimate has been prepared for construction of civil works required for installation of an Effluent Treatment Plant (ETP) at two locations, i.e., beside the Mother & Child Hub and beside the Blood Centre within the premises of District Hospital, Alipurduar, for proper treatment and disposal of hospital wastewater. In this estimate, items such as earthwork in excavation, PCC work, RCC work, brick masonry, plastering, neat cement punning, construction of 2 (two) nos. tanks, and other allied civil works have been considered. Provision has also been made for aluminium sheet work and MS structural work for roof shedding of the & with its covering brickwok & flooring work of plant area, along with laying and connection of waste line pipes. These items have been included in the estimate to find out the probable cost of the above-mentioned work.

No electrical work related items have been considered in this estimate.

**Schedule of Rates:** P.W.D.(W.B.) Schedule of Rates for Building Works (Volume-I) & Sanitary & Plumbing Work (Volume-II) effective from 01.11.2017. with latest corrigendum.

*Yul.*  
06.03.26

**Junior Engineer**  
**Section-II**  
**Alipurduar Constn. Sub Division,**  
**P.W.Dte.**

*S.S.*  
06/03/26  
**Assistant Engineer**  
**Alipurduar Constn. Sub Division,**  
**P.W.Dte.**

*C.M.O.H*  
14/03/26  
**C.M.O.H & Member Secretary**  
**District Health & Family Welfare Samity,**  
**ALIPURDUAR**

Name of the work:- Estimate for Construction of Civil Works for 2 Nos. Effluent Treatment Plant (ETP) at District Hospital, Alipurduar under Alipurduar Division, PWD Dte.

Sl. No.	Description of Items				Quantity	Unit	Total Quantity	Unit	Rate (in Rs.)	Amount (in Rs.)
	No.	Length (In M)	Width (In M)	Height (In M)						
1	<u>Page-1 / Item- 2</u>									
	Earth work in excavation of foundation trenches or drains, in all sorts of soil (including mixed soil but excluding laterite or sandstone) Including removing, spreading or stacking the spoils within a lead of 75 m. as directed. The item includes necessary trimming the sides of trenches, levelling, dressing and ramming the bottom, bailing out water as required complete									
	(a) Depth of excavation not exceeding 1,500 mm.									
	Ground Floor									
	big tank	1	x 2.100	x 6.300	x 1.500	= 19.85	M <sup>3</sup>			
		1	x 0.450	x 0.450	x 1.200	= 0.24	M <sup>3</sup>			
	small tank	1	x 2.100	x 4.500	x 1.500	= 14.18	M <sup>3</sup>			
		1	x 0.450	x 0.450	x 1.200	= 0.24	M <sup>3</sup>			
						<u>34.51</u>	M <sup>3</sup>			
								34.51	%Cum	11927.00
										4,116.00
	(b) Depth of excavation for additional depth beyond 1,500 mm. and upto 3,000 mm. but not requiring shoring									
		1	x 2.100	x 6.300	x 0.900	= 11.91	M <sup>3</sup>			
		1	x 2.100	x 4.500	x 0.900	= 8.51	M <sup>3</sup>			
						<u>20.42</u>	M <sup>3</sup>			
								20.42	%Cum	19238.00
										3,928.00
2	<u>Page-2 / Item- 4</u>									
	(A) Filling in foundation or plinth by silver sand in layers not exceeding 150 mm as directed and consolidating the same by thorough saturation with water, ramming complete including the cost of supply of sand. (payment to be made on measurement of finished quantity)									
	(a) Depth of excavation not exceeding 1,500 mm.									
		1	x 2.100	x 6.300	x 0.600	= 7.94	M <sup>3</sup>			
		1	x 0.450	x 0.450	x 0.300	= 0.06	M <sup>3</sup>			
		1	x 2.100	x 4.500	x 0.600	= 5.67	M <sup>3</sup>			
		1	x 0.450	x 0.450	x 0.300	= 0.06	M <sup>3</sup>			
						<u>13.73</u>	M <sup>3</sup>			
								13.73	%Cum	52107.00
										7,154.00
3	<u>Page-14 / Item- 1</u>									
	Single Brick Flat Soling of picked jhama bricks including ramming and dressing bed to proper level and filling joints with local sand									
		1	x 2.100	x 6.300		= 13.23	M2			
		1	x 0.450	x 0.450		= 0.20	M2			
	small tank	1	x 2.100	x 4.500		= 9.45	M2			
		1	x 0.450	x 0.450		= 0.20	M2			
	floo	2	x 4.000	x 3.000		= 24.00	M2			
						<u>47.08</u>	M2			
								47.08	Sqm	324.00
										15,254.00
										<del>15,297.00</del>

Sl. No.	Description of items				Quantity	Unit	Total Quantity.	Unit	Rate (in Rs.)	Amount (in Rs.)
	No.	Length (in M)	Width (in M)	Height (in M)						
4	<u>Page-24 / Item- 4(a)</u> Ordinary Cement concrete (mix 1:2:4) with graded stone chips (20 mm nominal size) excluding shuttering and reinforcement, if any, in ground floor as per relevant IS codes.									
	a) Pakur Variety									
	1	X 2 100	x 6 300	X 0 150	= 1.985	M3				
	1	X 0 450	x 0 450	X 0 150	= 0.030	M3				
	1	X 2 100	x 4 500	X 0 150	= 1.418	M3				
	1	X 0 450	x 0 450	X 0 150	= 0.030	M3				
	2	X 4 000	x 3 000	X 0 150	= 3.600	M3				
					<b>7.063</b>	<b>M3</b>				
							7.063	CUM	5268.50	37,211.00
5	<u>Page-26 / Item- 10</u> Ordinary Cement concrete (mix 1:1.5:3) with graded stone chips (20 mm nominal size) excluding shuttering and reinforcement if any, in ground floor as per relevant IS codes.									
	(i) Pakur Variety									
	big tank	1	X 6 00	X 1 950	X 0 200	= 2.340	M3			
		1	X 0 40	X 0 400	X 0 200	= 0.032	M3			
	wall	6	X 1.80	X 1.500	X 0.200	= 3.240	M3			
		2	X 6 00	X 1.500	X 0.200	= 3.600	M3			
		4	X 0.45	X 0.450	X 0.200	= 0.162	M3			
		1	X 0.40	X 0.600	X 0.200	= 0.048	M3			
	slab	1	X 6.00	X 1.800	X 0.200	= 2.160	M3			
	small tank	1	X 4.00	X 1.950	X 0.200	= 1.560	M3			
		1	X 0.40	X 0.400	X 0.200	= 0.032	M3			
	wall	6	X 1.80	X 1.500	X 0.200	= 3.240	M3			
		2	X 4.00	X 1.500	X 0.200	= 2.400	M3			
		4	X 0.45	X 0.450	X 0.200	= 0.162	M3			
		1	X 0.40	X 0.600	X 0.200	= 0.048	M3			
	slab	1	X 4.00	X 1.800	X 0.200	= 1.440	M3			
					<b>20.464</b>	<b>M3</b>				
							20.464	CUM	5781.92	1,18,321.00
6	<u>Page-43 / It-40</u> Reinforcement for reinforced concrete work in all sorts of structures including distribution bars, stirrups, binders etc initial straightening and removal of loose rust (if necessary), cutting to requisite length, hooking and bending to correct shape, placing in proper position and binding with 16 gauge black annealed wire at every intersection, complete as per drawing and direction.									
	(a) For works in foundation and upto roof of ground floor/upto 4 m									
	(i) Tor steel/Mild Steel									
	I. SAH/TATARIN/JSW/JSPL/SHYAM/SRMG/BMASL/ - - -									
	B/F Vide (MKD=A)	=	20.464	M3						
	Assuming @1.5%	=	1	X 0.0150	X 20.464	X 7.850	= 2.41	MT		
							2.41	MT	59,224.48	1,42,731.00
									61165.70	1,47,386.00



Sl. No.	Description of items				Quantity	Unit	Total Quantity.	Unit	Rate (in Rs.)	Amount (in Rs.)										
	No.	Length (in M)	Width (in M)	Height (in M)																
7	Page-42 / It-36 Hire and labour charges for shuttering with centering and necessary staging upto 4 m using approved stout props and thick hard wood planks of approved thickness with required bracing for concrete slabs, beams and columns, lintels curved or straight including fitting, fixing and striking out after completion of works (upto roof of ground floor) Ground floor (c) Steel shuttering or 9 to 12 mm thick approved quality ply board shuttering																			
	big	2	x	1	x	6.00	x	0.200	=	2.40	M2									
		2	x	1	x	0.40	x	0.200	=	0.16	M2									
		2	x	1	x	1.95	x	0.200	=	0.78	M2									
		6	x	2	x	1.80	x	1.500	=	32.40	M2									
		2	x	2	x	6.50	x	1.500	=	39.00	M2									
		4	x	2	x	0.45	x	0.200	=	0.72	M2									
		4	x	2	x	0.45	x	0.600	=	2.16	M2									
	slab	1	x	1	x	1.80	x	6.400	=	11.52	M2									
		1	x	2	x	1.80	x	0.200	=	0.72	M2									
		1	x	2	x	6.00	x	0.200	=	2.40	M2									
	slab	1	x	1	x	0.45	x	0.450	=	0.20	M2									
		2	x	2	x	0.45	x	0.200	=	0.36	M2									
	small	2	x	1	x	4.00	x	0.200	=	1.60	M2									
		2	x	1	x	0.40	x	0.200	=	0.16	M2									
		2	x	1	x	1.95	x	0.200	=	0.78	M2									
		6	x	2	x	1.80	x	1.500	=	32.40	M2									
		2	x	2	x	4.00	x	1.500	=	24.00	M2									
		4	x	2	x	0.45	x	0.200	=	0.72	M2									
		4	x	2	x	0.45	x	0.600	=	2.16	M2									
	slab	1	x	1	x	1.80	x	6.400	=	11.52	M2									
		1	x	2	x	1.80	x	0.200	=	0.72	M2									
		1	x	2	x	4.00	x	0.200	=	1.60	M2									
	slab	1	x	1	x	0.45	x	0.450	=	0.20	M2									
		2	x	2	x	0.45	x	0.200	=	0.36	M2									
		Area =				169.04	M2													
										169.04	SQM	363.00	61,362.00							
8	Page-15 / Item-8 Brick work with 1st class bricks in cement mortar (1:6) (b) In superstructure, ground floor																			
	2 shed	4	x	3.00	x	1.500	x	0.250	=	4.500	M3									
	2 shed	4	x	4.00	x	1.500	x	0.250	=	6.000	M3									
		TOTAL VOLUME				=	10.50	M3												
										10.500	CUM	5072.51	53,261.00							

Sl. No.	Description of items				Total Quantity.	Unit	Rate (in Rs.)	Amount (in Rs.)
	No.	Length (in M)	Width (in M)	Height (in M)				
9	<p><u>Page-101 / Item-2A</u></p> <p>M.S. structural works with hollow sections (square or rectangular shape) conforming to IS: 806-1968 &amp; IS 1161-1998) connected to one another with bracket, gusset, cleat as per design, drawing &amp; direction of Engineer-in-Charge complete including cutting to requisite shape &amp; size, fabrication including metal arc welding conforming to IS: 815-1969 &amp; IS: 8595 using electrodes of approved make and brand conforming to IS 814- 2004, haulage, hoisting and erection all complete. The rate includes the cost of all M.S. Hollow section, all consumables such as electrodes, gas and hire charges of all tools and plants and labour required for execution and all incidental charges (such as electricity, labour insurance) etc. complete.</p> <p>1) For roof truss works</p> <p>a) Span up to 12 Mtr</p> <p>As per IS:4923:1997</p> <p>Size = (75mm x 75mm x 3.2mm)</p> <p>2 8 x 1 x 7.00 = 112.00 M 112.00 M ⊗ 7.010 Kg/m = 0.785 MT</p> <p>Size = (49.5mm x 49.5mm x 3.6mm)</p> <p>2 5 x 1 x 10.50 = 105.00 M 2 3 x 4 x 3.00 = 72.00 M 2 4 x 1 x 1.30 = 10.40 M 187.40 M ⊗ 4.930 Kg/m = 0.924 MT 1.709 MT</p>				1709	MT	59349.00	102443.00
10	<p><u>Page-82 / Item-14</u></p> <p>Supplying, fitting &amp; fixing Zn-Al alloy (55% Al &amp; 45% Zn) coating of 150 grams per sq. metre (followed by colour coated on both side) steel sheet work having minimum yield strength of 550 Mpa of trapezoidal profile of approved make (excluding the supporting frame work) fitted and fixed with 55 mm &amp; 25 mm self tapping screw, EPDM Washer 16 mm dia &amp; 3 mm th. washer etc. complete with 150 mm end lap and one corrugation minimum side lap. (Payment to be made on area of finished work).</p> <p>(i) In Roof-</p> <p>a) With 0.5 mm thick sheet</p> <p>2 2 x 3.500 x 2.800 = 39.20 M2 2 4 x 1.800 x 3.000 = 43.20 M2 82.40 M2</p>				82.400	SQM	896.00	73,830.00
11	<p><u>Page-48 / Item-6</u></p> <p>Artificial stone in floor, dado, staircase etc with cement concrete (1:2:4) with stone chips, laid in panels as directed with topping made with ordinary or white cement (as necessary) and marble dust in proportion (1:2) including smooth finishing and rounding off corners including raking out joints or roughening of concrete surface and application of cement slurry before flooring works using cement @ 1.75 kg/sq.m all complete including all materials and labour.</p> <p>Using grey cement</p> <p>(ii) 25 mm. thick</p> <p>Floor = 2 x 4.000 x 3.000 = 24.00 M2 24.00 M2</p>				24.000	CUM	270.77	6497.00

Sl No.	Description of Items					Total Quantity.	Unit	Rate (in Rs.)	Amount (in Rs.)																																																																																																														
	No.	Length (In M)	Width (In M)	Height (In M)	Quantity																																																																																																																		
12	<u>Page-189 / Item- 01</u> Plaster (to wall, floor, ceiling etc.) with sand and cement mortar including rounding off or chamfering corners as directed and raking out joints including throating, nosing and drip course, scaffolding/staging where necessary (Ground floor) [Excluding cost of chipping over concrete surface]. (i) With 1:6 cement mortar (c) 15 mm thick plaster																																																																																																																						
	<b>GROUND FLOOR</b> <table style="width:100%; border:none;"> <tr> <td style="width:15%;">tank</td> <td style="width:5%;">1</td> <td style="width:5%;">x</td> <td style="width:5%;">2</td> <td style="width:5%;">x</td> <td style="width:5%;">6.00</td> <td style="width:5%;">x</td> <td style="width:5%;">1.800</td> <td style="width:5%;">=</td> <td style="width:5%;">21.60</td> <td style="width:5%;">M2</td> </tr> <tr> <td></td> <td>1</td> <td>x</td> <td>6</td> <td>x</td> <td>1.50</td> <td>x</td> <td>1.800</td> <td>=</td> <td>16.20</td> <td>M2</td> </tr> <tr> <td></td> <td>1</td> <td>x</td> <td>1</td> <td>x</td> <td>4.00</td> <td>x</td> <td>1.800</td> <td>=</td> <td>7.20</td> <td>M2</td> </tr> <tr> <td></td> <td>1</td> <td>x</td> <td>6</td> <td>x</td> <td>1.50</td> <td>x</td> <td>1.800</td> <td>=</td> <td>16.20</td> <td>M2</td> </tr> <tr> <td></td> <td>1</td> <td>x</td> <td>3</td> <td>x</td> <td>6.00</td> <td>x</td> <td>1.500</td> <td>=</td> <td>27.00</td> <td>M2</td> </tr> <tr> <td></td> <td>1</td> <td>x</td> <td>3</td> <td>x</td> <td>4.00</td> <td>x</td> <td>1.500</td> <td>=</td> <td>18.00</td> <td>M2</td> </tr> <tr> <td></td> <td>2</td> <td>x</td> <td>6</td> <td>x</td> <td>0.60</td> <td>x</td> <td>0.600</td> <td>=</td> <td>4.32</td> <td>M2</td> </tr> <tr> <td>room wall</td> <td>2</td> <td>x</td> <td>4</td> <td>x</td> <td>4.00</td> <td>x</td> <td>1.200</td> <td>=</td> <td>38.40</td> <td>M2</td> </tr> <tr> <td></td> <td>2</td> <td>x</td> <td>4</td> <td>x</td> <td>3.00</td> <td>x</td> <td>1.200</td> <td>=</td> <td>9.60</td> <td>M2</td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td>=</td> <td>158.52</td> <td>M2</td> </tr> </table>					tank	1	x	2	x	6.00	x	1.800	=	21.60	M2		1	x	6	x	1.50	x	1.800	=	16.20	M2		1	x	1	x	4.00	x	1.800	=	7.20	M2		1	x	6	x	1.50	x	1.800	=	16.20	M2		1	x	3	x	6.00	x	1.500	=	27.00	M2		1	x	3	x	4.00	x	1.500	=	18.00	M2		2	x	6	x	0.60	x	0.600	=	4.32	M2	room wall	2	x	4	x	4.00	x	1.200	=	38.40	M2		2	x	4	x	3.00	x	1.200	=	9.60	M2									=	158.52	M2	158.52	SQM	138.49	21,953.00
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13	<u>Page-192 / Item- 15</u> Neat cement punning about 1.5mm thick in wall, dado, window sill, floor etc. NOTE: Cement 0.152 cu.m per100 sq.m.																																																																																																																						
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14	<u>Page-196 / Item- 08</u> Applying Exterior grade Acrylic primer of approved quality and brand on plastered or concrete surface old or new surface to receive decorative textured (matt finish) or smooth finish acrylic exterior emulsion paint including scraping and preparing the surface thoroughly, complete as per manufacturer's specification and as per direction of the EIC. In Ground Floor. (a) One Coat																																																																																																																						
	<b>OUTSIDE WALL</b> <table style="width:100%; border:none;"> <tr> <td style="width:15%;">brick wall</td> <td style="width:5%;">2</td> <td style="width:5%;">x</td> <td style="width:5%;">4</td> <td style="width:5%;">x</td> <td style="width:5%;">4.00</td> <td style="width:5%;">x</td> <td style="width:5%;">1.200</td> <td style="width:5%;">=</td> <td style="width:5%;">38.40</td> <td style="width:5%;">M2</td> </tr> <tr> <td></td> <td>2</td> <td>x</td> <td>4</td> <td>x</td> <td>3.00</td> <td>x</td> <td>1.200</td> <td>=</td> <td>9.60</td> <td>M2</td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td>=</td> <td>48</td> <td></td> </tr> </table>					brick wall	2	x	4	x	4.00	x	1.200	=	38.40	M2		2	x	4	x	3.00	x	1.200	=	9.60	M2									=	48		48.00	% SQM	3140.00	1,507.00																																																																													
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								=	48																																																																																																														



ESTIMATE No. EE/APD/PWD

No. 56 of 2025-2026

30

Sl. No.	Description of items				Quantity	Unit	Rate (in Rs.)	Amount (in Rs.)	
	No.	Length (in M)	Width (in M)	Height (in M)					
<b>SANITARY AND PLUMBING</b>									
20	Page-63-71 / Item-23 Supply of UPVC pipes (B Type) & fittings conforming to IS-13592-1992 (A) Single Socketed 3 Meter Length,  (ii) 110 mm. Dia Waste water pipe				12 x 30.00	= 360.000 M	360.000 Mtr.	292.00	1,05,120.00
20	(B) Fittings (iii) Door Tee (b) 110 mm				2 x 10.00	= 20.000 nos	20.000 nos	195.00	3,900.00
20	((B) Fittings x) Bend 87.5° (b) 110 mm				2 x 10.00	= 20.000 nos	20.000 nos	120.00	2,400.00
20	(B) Fittings xvi) Pipe Clip (b) 110 mm				2 x 20.00	= 40.000 nos	40.000 nos	21.00	840.00
20	(B) Fittings xv) Vent Cowl (b) 110 mm				2 x 10.00	= 20.000 nos	20.000 nos	33.00	660.00
21	Page-74 It. No.24 Labour for fitting and fixing U.P.V.C. pipes for above ground work including cost of jointing materials etc. fitting and fixing all necessary specials, cutting pipes, cutting holes in walls or R.C. floor where necessary (A) Above ground (ii) 110 mm dia same quantity item no-6					= 360.000 M	360.000 Mtr.	57.00	20,520.00
TOTAL COST (A) (Rs.)=								8,04,016.00	
ADD @18.00% GST ON "A" (B) (Rs.)=								144830.88	
TOTAL COST INCLUDING @18% GST (C) (RS)=								949446.88	
Labour Welfare Cess @1.00% on "C" (D) (Rs)=								9494.47	
Add 3.00% Contingency on "C" (E) (Rs.)=								28483.41	
GRAND TOTAL (F=C+D+E) (Rs)=								987425.00	

Total = Rs. 8,24,329.00  
 Add GST @18% = Rs. 1,48,380.00  
 Total = Rs. 9,72,709.00 (Mark A)  
 Add cess @1% = Rs. 9,727.00  
 Total = Rs. 9,82,436.00  
 Add contingency @3% over Marked A = Rs. 29,181.00  
 Total = Rs. 10,11,617.00

Ymt. 06.09.26  
 Junior Engineer  
 Section-II  
 Allpurduar Constn. Sub Division  
 P.W.Dte.

6/3/26  
 Assistant Engineer  
 Allpurduar Constn. Sub Division  
 P.W.Dte.

Executive Engineer (P.W.D.)  
 Allpurduar Division

19/05/26  
 C.M.O.H & Member Secretary,  
 District Health & Family Welfare Samity,  
 ALIPURDUAR

74

31

**ANALYSIS OF RATES with 6th corrigenda & addenda w.e.f.  
29.07.2019 cement supplied by the agency**

**1 Page-189, Item-01**

Plaster (to wall, floor, ceiling etc.) with sand and cement mortar including rounding off or chamfering corners as directed and raking out joints including throating, nosing and drip course, scaffolding/staging where necessary (Ground floor) [Excluding cost of chipping over concrete surface]

(i) With 1:6 cement mortar  
(c) 15 mm thick plaster

Step - 1	Rate of item as per relevant section of this schedule vide [page -189, item 01]	Rs.	141.00
Step - 2	Deduct cost of cement =	4.290 Kg x Rs. 6.46	Rs. 27.71
Step - 3	Add cost of cement supplied by	4.290 Kg x Rs. 5.67	Rs. 25.20
			Rs. <b>138.49</b>

**2 Page-189, Item-01**

Plaster (to wall, floor, ceiling etc.) with sand and cement mortar including rounding off or chamfering corners as directed and raking out joints including throating, nosing and drip course, scaffolding/staging where necessary (Ground floor) [Excluding cost of chipping over concrete surface]

(ii) With 1:6 cement mortar  
(b) 20 mm thick plaster

Step - 1	Rate of item as per relevant section of this schedule vide [page -189, item 01]	Rs.	161.00
Step - 2	Deduct cost of cement =	5.710 Kg x Rs. 6.460	Rs. 36.69
Step - 3	Add cost of cement supplied by	5.710 Kg x Rs. 5.873	Rs. 33.53
			Rs. <b>157.64</b>

**3 Page-192, Item-16**

Neat cement punning about 1.5mm thick in wall, dado, window sill, floor etc.

NOTE: Cement 0.152 cu.m per 100 sq.m.

Step - 1	Rate of item as per relevant section of this schedule vide [page -192, item 15]	Rs.	34.00
Step - 2	Deduct cost of cement =	2.170 Kg x Rs. 6.460	Rs. 14.02
Step - 3	Add cost of cement supplied by Contractor	2.170 Kg x Rs. 5.873	Rs. 12.74
			Rs. <b>32.72</b>

**4 Page 15 Item No. 8 (a)**

Brick work with 1st class bricks in cement mortar (1:6)

(b) In superstructure, ground floor

Step - 1	Rate of item as per relevant section of this schedule [page -15, item 8a]	Rs.	5119.00
Step - 2	Deduct cost of cement =	79.200 Kg x Rs. 6.460	Rs. 511.63
Step - 3	Add cost of cement supplied by	79.200 Kg x Rs. 5.873	Rs. 465.14
			Rs. <b>6072.51</b>

**5 Page 16 item No. 16**

125 mm. thick brick work with 1st class bricks in cement mortar (1:4) in ground floor.

Step - 1	Rate of item as per relevant section of this schedule vide [page -16, item 16]	Rs.	674.00
Step - 2	Deduct cost of cement =	13.060 Kg x Rs. 6.460	Rs. 84.37
Step - 3	Add cost of cement supplied by	13.060 Kg x Rs. 5.873	Rs. 76.70
			Rs. <b>666.33</b>

**6 Page 48 item No. 6**

Artificial stone in floor, dado, staircase etc with cement concrete (1:2:4) with stone chips, laid in panels as directed with topping made with ordinary or white cement (as necessary) and marble dust in proportion (1:2) including smooth finishing and rounding off corners including raking out joints or roughening of concrete surface and application of cement slurry before flooring works using cement @ 1.75 kg/sq.m all complete including all materials and labour.

(ii) 25 mm. thick		Rs.	270.00
Step - 1	Rate of item as per relevant section of this schedule [page -47, item 1]	Rs.	78.88
Step - 2	Deduct cost of cement =	12.210 Kg x Rs. 6.460	Rs. 71.71
Step - 3	Add cost of cement supplied by	12.210 Kg x Rs. 5.873	Rs. 262.83

**COST OF PAKUR VARIETY STONE MATERIAL FROM NEW ALIPURDUAR RLY STN TO WORKSITE AT  
ALIPURDUAR DISTRICT HOSPITAL**

**DISTANCE 3.000 KM**

**Carriage charges per m<sup>3</sup> of Stone Materials [Page - 309, Table:- T-1]**

Distance [km]	km	Stone aggregate 40 mm nominal		Stone aggregate below 40 mm nominal	
		Rate	Rs.	Rate	Rs.
Up to 5 km	5.00	@ Rs. 124.00 / 5 km =	124.00	@ Rs. 124.00 / 5 km =	124.00
Above 5 and up to 10	0.00	@ Rs. 10.90 / km =	0.00	10.90	0.00
Above 10 and up to 20	0.00	@ Rs. 10.10 / km =	0.00	10.10	0.00
Above 20 and up to 29	0.00	@ Rs. 9.50 / km =	0.00	9.50	0.00
Above 50 and up to 100	0.00	@ Rs. 8.40 / km =	0.00	8.40	0.00
Above 100 and up to	0.00	@ Rs. 7.90 / km =	0.00	7.90	0.00
Loading and unloading [P-311, Table:- T-3] =			46.50		43.50
			170.50		167.50

**Cost of Graded Aggregates**

Item	20 mm Nominal	10 mm Nominal
Cost of different varieties of Pakur stone materials at Railway	Rs. 1755.00	Rs. 1624.00
Carriage charges including loading and unloading from Rly	Rs. 167.50	Rs. 167.50
Rate at Work site =	Rs. 1922.50	Rs. 1791.50

**1 Page 24 item No. 4 (a)**

**Ordinary Cement concrete (mix 1:2:4) with graded stone ballast (20 mm nominal size) excluding shuttering) in ground floor, Pakur variety**

**1:2:4 Proportion**

Cost of labour -				Rs. 3790.00	/M <sup>3</sup>
Cost of 20 mm Nominal size Pakur Chips=	0.66 cum x	Rs. 1922.50	=	Rs. 1268.85	/M <sup>3</sup>
Cost of 10 mm Nominal size Pakur Chips=	0.22 cum x	Rs. 1791.50	=	Rs. 394.13	/M <sup>3</sup>
				<u>Rs. 5452.98</u>	/M <sup>3</sup>
Step - 1 Final rate of item using Pakur Stone C				=	Rs. 5452.98 /M <sup>3</sup>
Step - 2 Deduct cost of cement =	314.29 kg x	Rs. 6.460	=	-Rs. 2030.31	/M <sup>3</sup>
Step - 3 Add cost of cement supplied by	314.29 kg x	Rs. 5.873	=	Rs. 1845.83	/M <sup>3</sup>
				<u>Rs. 5268.50</u>	/M <sup>3</sup>

**2 Page 26 item No. 10**

**Ordinary Cement concrete (mix 1:1.5:3) with graded stone chips (20 mm nominal size) excluding shuttering and reinforcement if any, in ground floor as per relevant IS codes.**

**(i) Pakur Variety**

**Ground Floor**

Cost of labour -				Rs. 4406.00	/M <sup>3</sup>
Cost of 20 mm Nominal size Pakur Chips=	0.573 cum x	Rs. 1922.50	=	Rs. 1101.59	/M <sup>3</sup>
Cost of 10 mm Nominal size Pakur Chips=	0.287 cum x	Rs. 1791.50	=	Rs. 514.16	/M <sup>3</sup>
				<u>Rs. 6021.75</u>	/M <sup>3</sup>
				=	Rs. 6021.75 /M <sup>3</sup>
Step - 1 Final rate of item using Pakur Stone Chips				=	-Rs. 2639.36 /M <sup>3</sup>
Step - 2 Deduct cost of cement =	408.57 kg x	Rs. 6.460	=	Rs. 2399.53	/M <sup>3</sup>
Step - 3 Add cost of cement supplied by	408.57 kg x	Rs. 5.873	=	<u>Rs. 5781.92</u>	/M <sup>3</sup>
Contractor including 10% Profit =					

06.03.26  
Junior Engineer

Section-II

Alipurduar Constn. Sub

P.W.Dte.

06/03/26  
Assistant Engineer

Alipurduar Constn. Sub

P.W.Dte.

Page 43 item No. 40 10th corrigendum

Reinforcement for reinforced concrete work in all sorts of structures including distribution bars, stirrups, binders etc initial straightening and removal of loose rust (if necessary), cutting to requisite length, hooking and bending to correct shape, placing

JSW/JSPL/SRMB/  
SHYAM/BMASL/  
ELECTO STEEL/SSL

Step -1	Rate of Item as per relevant section of this schedule [page -43, item 40]			=	Rs. 64243.00	MT
Step -2	Deduct Issue rate (Per MT) of respective Quantity of Steel including 10% contractor profit, 2% sundries, water charges & 5% Wastage	Rs. 46220.00 x	1.17	=	-Rs. 54077.40	MT
Step -3	Add basic Price at outlet of Steel of respective Quantity of Steel including 10% contractor profit, 2% sundries, water charges & 5% Wastage	Rs. 40960.00 x	1.17	=	Rs. 47923.20	MT
Step -4	Add cost of Carriage from out let to site with necessary loading, unloading and stacking charges for 1.05 MT Steel	Rs. 1081.60 x	1.05	=	Rs. 1135.68	MT
				=	<u>Rs. 59224.48</u>	MT

Cost of Different

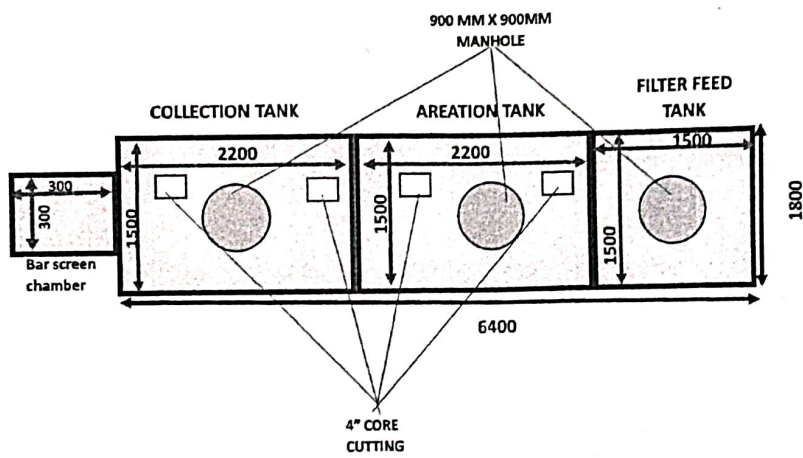
Distance from Siliguri to Work site

167.00 KM

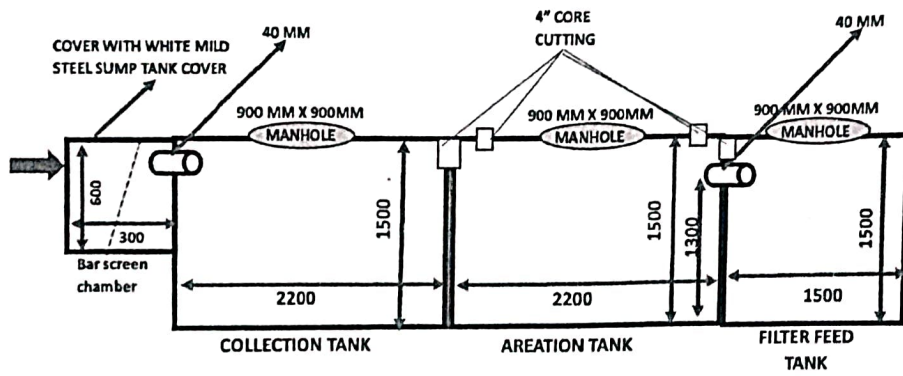
Approximate

Distance [km]	km	Rate	Rs.
Up to 5 km	5.00	@ Rs. 82.00 / 5 km =	82.00
Above 5 and up to 10	5.00	@ Rs. 7.30 / km =	36.50
Above 10 and up to 20	10.00	@ Rs. 6.70 / km =	67.00
Above 20 and up to 50	30.00	@ Rs. 6.30 / km =	189.00
Above 50 and up to 100	50.00	@ Rs. 5.60 / km =	280.00
Above 100 and up to required distance	67.00	@ Rs. 5.30 / km =	355.10
Loading and unloading [P-224, It- 1.03 -h =			72.00
			Rs. 1081.60

Carriage Page  
227, Item 05 of  
Volume III



CIVIL PLAN DRAWING-10 KLD ETP	
CLIENT	ALIPUDUAR HOSPITAL
DRAWING BY	PS ENGINEERING
	PH:9330856738/6290569673



<b>CIVIL ELEVATION DRAWING-10</b>	
<b>KLD ETP</b>	
CLIENT	ALIPUDUAR HOSPITAL
DRAWING BY	SUJAN CHAKRABORTY
	PH:9330856738/6290569673



पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL

AT 215596

**DEED OF AGREEMENT**

The deed of agreement is made on **01<sup>st</sup> of June, 2025**, between **M/s. UNIQUE UNIVERSAL BIO WASTE LLP**, Registered Office represented by its Partner/Any person authorized by the Limited Liability Partnership (LLP) with its office situated at Canal Road, Opp. 3 No. Bridge, Towards Sharda Sishu Tirtha School, Vill.- Dangapara, Mouza- Binnaguri, P.O.- Balaram, P.S.- New Jalpaiguri, Jalpaiguri, Rajganj, West Bengal- 735135 hereinafter called the **First Party**.

AND

The Superintendent of Alipurduar  
District hospital  
Dist:- Alipurduar, 736121

Being the occupier of the premise hereinafter called the **Second Party**

Unique Universal Bio Waste LLP  
*Hiren Ch Roy*  
 Partner/Authorized Signatory

District Hospital, Alipurduar  
 Superintendent  
*Ranjit Mondal*

Whereas the **First Party** is the Limited Liability Partnership (LLP) dealing with collection, transportation, treatment & disposal of Bio-Medical Waste hereinafter referred to as Common Bio Medical Waste Treatment Facility (CBMWTF), authorized by the West Bengal Pollution Control Board (WBPCB), having its approval from appropriate authorities, having its own operational Waste Treatment Plant.

Whereas, the **Second Party** is a Medical College/ District hospital/ BPHC/ Rural Hospital/SD Hospital/ Others (Specify) DH having the Bed strength of 424 beds under the control of Health & Family Welfare department of Government of West Bengal.

THIS INDENTURE WITNESSETH and it is here by mutually agreed by and even the Parties hereto as follows:

This agreement shall remain valid with effect from 01/06/2025 to 31/05/2027.

The First Party and the Second Party do hereby covenant as follows:

1. THAT the **First Party** shall obtain authorization from the West Bengal Pollution Control Board for the handling, transport & disposal of Bio-Medical Waste in a Common Treatment Facility.
2. THAT it shall be the duty and responsibility of the **First Party**, at all times, to obtain, maintain and sustain the valid registration, recognition and high quality and standard of its services and to have all statutory/ mandatory licenses, permits or approvals of the appropriate authorities under or as per the existing laws for handling, transport and disposal of Bio Medical Waste in a Common Treatment Facility including time to time compliance of the solemn direction of the Hon'ble National Green Tribunal (NGT) applicable to the Operator.
3. THAT the **First Party** shall take all steps to ensure that the Bio Medical Wastes are handled without adverse effect to human health and environment, as per the best standard of industry practice.
4. THAT the **Second Party** shall ensure that health care facilities under their administrative control shall segregate Bio-medical Waste at the point of generation in accordance with the Schedule I of BMW Management Rules, 2016 and amendments made thereafter and in compliance with the standards prescribed there under and any subsequent amendment from time to time.
5. THAT the **Second Party** shall ensure that health care facilities under their administrative control to mutilate the sharp items and keep them in the Puncture Proof Containers and thereafter transfer them to the Common Waste Collection Site.
6. THAT the **Second Party** shall ensure that the health care facilities under their administrative control shall establish a Common Waste Collection Site within the hospital premises, from where waste is to be collected by the Second Party. This Common Waste Collection Site should be easily accessible, for collection by the **First Party**. Optimally, there shall be one Common Waste Collection Site in each facility/ hospital under the administrative control of Health & Family Welfare Department, Government of West Bengal. However, for scattered premises the **Second Party** in consultation with the **First Party** may set up more than one Common Collection Site and for this purpose the decision of the Second party will be binding upon the First party.

Unique Universal Bio Waste LLP  
 Hiren Chakraborty  
 Partner/Authorised Signatory

District Hospital, Ambari

Particulars of  
 District Hospital, Ambari

7. Notification/ Government Order (GO) issued from time to time with regards to assignment of Health Care Facilities to the Common Bio-Medical Waste Treatment Facilities authorized by the WBPCB and also with regards to rates for lifting, transportation and disposal of Bio-medical Wastes generated by the Health Care Facilities, will remain applicable during the period of contract and will be treated as part of the Agreement. The stipulated rate shall be applicable from the date of signing of the Agreement.
8. Notifications/ Government Order (GO) issued from time to time or solemn Order of the Hon'ble National Green Tribunal (NGT), Central Pollution Control Board (CPCB), West Bengal Pollution Control Board (WBPCB), or any subsequent amendments made thereafter in the Bio- Medical Waste Management Rule, 2016 will form part of the Agreement.
9. THAT the **First Party** shall collect the segregated BMW from the identified Common Waste Collection Site in the hospitals daily or within the time limit as mentioned in the Bio Medical Waste Management Rules 2016 & amendments made thereafter. For this purpose, the second party shall deploy sufficient manpower and vehicles.
10. THAT the **First Party** shall transport this segregated waste in closed container vehicle to its treatment plant as per the BMW Management Rules, 2016.
11. THAT the **First Party** shall be responsible for appropriate treatment and shredding of this infected waste at the centralized treatment plant as per Schedule-I of the Bio Medical Waste Management Rules 2016 & amendments made thereafter.
12. THAT the **First Party** shall treat the liquid waste and effluent generated during the course of treatment in the Effluent Treatment Plant in the CBMWTF.
13. THAT the **First Party** shall be responsible for disposal of the treated waste into secured landfills or in recycling plants.
14. That the **First Party** shall conduct test of treated waste every month to ensure safety to the environment and shall submit a copy of report to the First party and to the prescribed authority.
15. That the **First Party** shall furnish an annual and monthly report regarding generation, collection, storage, transportation and disposal of Bio-medical waste in prescribed format to the prescribed authority with a copy to the Second party.
16. That the **First party** shall maintain all relevant records and make reports of accident, if any to the prescribed authorities immediately after such occurrence of accident
17. THAT the **First Party** shall maintain all the records related to waste

Unique Universal Bio Waste LLP  
 Hiren Datta  
 Partner/Authorised Signatory

Dr. Anil Kumar  
 Superintendent  
 District Hospital, Alipore



collection from the Health care facilities. This record shall include details of each collection such as name of Health facility, time & date, waste category & quantity as per Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities published by the Central Pollution Control Board on 21-12-2016 and any other revised guideline from time to time during the contract period, and the mid night census bed count and the operational bed strength in respect of that very day in that respective Health Facility.

18. THAT the **First Party** shall maintain all relevant records and documents as required under the BMW Management Rules 2016 & amendments thereafter, Govt. notification and other Regulatory bodies of the State & Districts.

19. That implementation and use of the Bar Code system will be the joint responsibility of the health care facility under the administrative control of the first party as well as the Second party.

Both parties should take necessary steps as per the SOP circulated in this regard by the Health & Family Welfare Department, Government of West Bengal from time to time to implement the bar code system keeping in mind the standing guidelines as per the Bio-Medical Waste Management Rules, 2016 (BMWM Rules, 2016) and amendments made thereafter and the standing instructions of the Central Pollution Control Board (CPCB) West Bengal Pollution Control Board (WBPCB) from time to time. This will be done by a online application/ software approved by the Health & Family Welfare Department, for purpose of implementation of the bar code system. The designated CBMWT Operators will comply the SOP as mentioned above to implement the system for the HCFs they have been allocated, along with online application and tagging equipment at their respective Common Bio-medical Waste Treatment Facilities CBMWTFs to ensure comprehensive source to end segregation of Bio-medical waste.

Unique Universal Bio Waste LLP  
 Hiren Chakraborty  
 Partner, Authorised Signatory

20. THAT the collected Bio- Medical Waste material sent by the health care facilities under administrative control of **Second Party** may be checked by the **First Party** and necessary suggestion may be given by the **First Party** for improvement in the segregation of waste. But in no case the collection of Bio-medical waste shall be stalled by the second party on the ground of any defect and/ deficiency in segregation of Bio-medical waste. The **Second Party** shall ensure that facilities under their administrative control to take sufficient care to avoid mixing of General/ Municipal Waste with Bio- Medical Waste at facility level.

Ranjit Mondal  
 Superintendent  
 District Hospital, Alipour

21. THAT the First Party shall give periodic training to the health care facility personnel of the Second Party on Bio-Medical Waste Management Rules, 2016 and subsequent amendments thereafter, during induction (within one month of signing of the Agreement) & quarterly in a year thereafter in consultation and with the prior approval of the respective Head of the Health Care Facility. The second party shall provide all materials required for the training session free of cost.

22. That the **First Party** shall provide the following services to the **Second Party** at free of cost –
- To support the Hospital In Charge in maintenance of records and accident reporting
  - To assist in submission of Annual Report to the prescribed authority
  - The above reports and records shall be prepared in consultation with Nodal Officer of the Hospital

23. THAT the health care facilities under the administrative control of **Second Party** shall claim the compensation for any damage to the property of the Health care facility due to mishandling or carelessness of the personnel deployed by the Second Party. Any misconduct such as smoking, alcohol consumption, misbehaviour etc. by the deployed personnel of Second Party shall be dealt with legal action whatsoever and the same will be reported to Police by the Second Party. The First Party will be liable to pay damages.

24. **Termination of Agreement:** THAT the health Care facilities under the administrative control of **Second Party** shall have right to change the Common Waste Treatment Facility Operator with a notice of at least 30 days before the proposed date of termination in case **First Party's** service is found to be unsatisfactory or in case the **First Party** is found to be negligent in performing their part of contract or no longer holds authorization by the West Bengal Pollution Control Board. No payment shall be entitled or accrued in favor of second party for any compensation whatsoever in respect of such termination.

If the CBMWTF operator on account of any infringement of the conditions of the contract or violates any clause of the Bio-Medical Waste Management Rule, 2016 and subsequent amendment made thereafter, the Second party will have right to recover compensation from CBMWTF operator.

That the Second party may without prejudice to any other remedy for breach of agreement, by written notice of 30 days of default sent to the second party terminate the agreement in whole or part in any of the following grounds –

- If the First party fails to provide any or all of the services for which it has been contracted within the periods specified in the agreement, or within any extension thereof, if granted by the Second party, pursuant to the condition of agreement or
- If the First party fails to perform any other obligation under the agreement or
- If the First party has engaged in corrupt or fraudulent practices in competing for or in executing the agreement or
- If the First party found to be involved in or associated with any unethical, illegal or unlawful activities

25. That notwithstanding the provision of the clauses of this agreement, the First party shall not be liable to forfeiture of its performance security, liquidated damage or termination for default if and to the extent that its delay in

*Sanjay Ghosh*  
Superintendent  
District Hospital, Aliporada

*Hiren Chatterjee*  
Authorized Signatory  
Bio Waste LLP

performance or other failure to perform its obligations under the agreement is the result of an event of force majeure. For purposes of this clause " Force Majeure" means an event beyond the control of the First party and not involving the second party fault or negligence and not foreseeable. Such event may include, but are not restricted to, acts of the Second party in its sovereign capacity, wars or revolutions, fires, floods, epidemics, quarantine restrictions, and bundhs/ strikes.

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26. THAT **Second Party** shall ensure that all healthcare facilities under their administrative control shall deduct Rs. 2/- only per bed per day or as notified by the Health & Family Welfare Department, Government of West Bengal from time to time, for non-collection of waste i.e non-delivery of works or delay as per the Bio-Medical Waste Management Rule, 2016 and subsequent amendment thereafter, or any subsequent statute or order in operation during the period of Agreement. For this purpose, lifting of the Bio-Medical waste will have to be done in every 24 hours for health care facilities having 30 or more number of beds and in all cases the disposal of bio-medical waste will have to be done within stipulated time frame as specified in Bio-Medical Waste management Rule, 2016 and subsequent amendments made thereafter.

27. That in case of failure to collect the waste beyond the hours as specified in the Bio-Medical Waste Management Rule, 2016 and subsequent amendments thereafter, the first party shall inform the second party and the West Bengal Pollution Control Board (WBPCB) and other prescribed authorities. The Bio-Medical waste shall be lifted within the stipulated time frame of the Bio-Medical Waste Management Rule, 2016 and subsequent amendments made thereafter, and in case of failure, the first party shall have right to make alternate arrangement subject to approval of the State Level Advisory Committee (SLAC) on Bio-Medical Waste, by engaging other CBMWTFs authorized by the WBPCB at the cost of the second party and apart from that the second party shall also pay damage which the generator of Bio-Medical Waste was made to pay to any person who suffer the damage due to such disrupted service. In the event the second party is unable to fulfill its obligation under agreement due to circumstances beyond its control including but, not limited to national calamity, nation-wide and State level Strike, second party will not be held responsible for such failure to perform under the term.

Unique Universal Bio Waste LLP

Hiren Chakraborty

Authorized Signatory

Part

Dr. Pratik  
Superintendent  
District Hospital, Aliporechaur

28. That in case there is disruption of service either in transport, collection or breakdown at the treatment and disposal site a contingency plan shall be prepared by the second party, details of which shall be submitted along with the consent of terms of reference.

29. THAT the responsibility for the management of Common Waste Collection Site at any hospital would be the joint responsibility of the Health Care facilities under the administrative control of the **Second Party** and the **First Party**. The **First party** would be duty bound to provide every kind of assistance and cooperation to the first party in

this regard.

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30. THAT the Health Care facilities under the administrative control of **Second Party** shall ensure, segregation of the waste in specified Colour-coded Bags, Puncture Proof Container and Blue Marked Box and follow the standard accepted practice regarding storage of Bio-Medical Waste, as per BMW Management Rules 2016 and amendment thereafter. In case of repeated failure in management of Common Waste Collection Site, un-segregated/scattered/mixed Waste, the **First Party** would take up the same with Dept. of Health & Family Welfare.
31. THAT the health care facilities under the administrative control of the **Second Party** shall ensure that a designated person is available for signing the digital manifest/register of the collection made at the hospital/institution on all collection days.
32. THAT the healthcare facilities under the administrative control of **Second Party** shall pay to the **First Party** the cost of collection, transportation, treatment and final disposal of Bio-Medical Waste as per rate notified from time to time by the Government, subject to signing of Agreement with respective Health Care Facilities. This is subject to the compliance by the second party of the provisions of Biomedical Waste Management Rule, 2016 and subsequent amendments and compliance of the mandate of the Central Pollution Control Board (CPCB) and West Bengal Pollution Control Board (WBPCB), and solemn order of the Hon'ble National Green Tribunal (NGT), issued from time to time.
33. The occupier as defined in the Bio-Medical Waste Management Rules, 2016 & subsequent amendments thereafter, the Superintendent/ Medical Superintendent/ In-Charge of concerned health care facility, will share operational bed strength report and the daily mid night census of occupied bed of previous month to the agency within the 2nd working day of every month, to enable the agency to prefer the bill within first week of the month. The Second Party shall ensure that facilities under the administrative control, generate bills/invoices accordingly and submit to the respective health care facilities.
34. THAT the healthcare facilities under the administrative control of the **Second Party** shall procure colour coded bins and bags as per specification mentioned in the related guidelines of CPCB from appropriate vendors as listed in SMIS. The specification of different BMW commodities (colour coded bins and bags) will be (a) BINS : 30 litre - 40 cm (B) x 41 cm (L), 20 litre - 41 cm (B) x 39 cm (L), 50 litre - 42 cm (B) X 60 cm (L), 100 litre - 65 cm (B) x 80 cm (L) (b) BMW BAGS : 20 litre & 30 litre - 50 cm (B) x 52 cm (L), 50 litre - 65 cm (B) x 80 cm (L), 100 litre - 75 cm (B) x 110 cm (L) and thickness of plastic bags must be of 120 microns. The Second Party should dispose of those bags as per Bio-Medical Waste Management Rules, 2016 & subsequent amendments made thereafter.
35. THAT the **First Party** shall at all times abide by the job safety measures

Medical Hospital, Alipurdia  
Superintendent  
Part of

Part of

Unique Underwriting  
Hiten  
Partnership

and other statutory requirements prevalent in West Bengal and shall keep free and indemnify the **Second Party** from all demands and compensation or responsibility arising from accidents or loss of life, the cause or result of which is the **First Party's** negligence or misconduct.

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The second party shall indemnify the first party in case of any irregularities/ penalties imposed in case of transportation, treatment and disposal of bio-medical waste beyond the Common Collection Site in the health care facilities and pay compensation for the damage caused to the health and property of any person due to such failure.

That the second party shall at all times, indemnify and keep indemnified the first party/ Government against all action, suits, claims and demands brought or made against it in respect of anything done or purported to be done by the second party in execution of or in connection with the services under this agreement and against any loss or damage to the **Second Party/** Government in consequence to any action or suit being brought against the first party/ Government along with (or otherwise), **First Party** as a party for anything done or purported to be done in the course of the execution of this agreement.

36. The **Second Party** shall not be responsible in any way for any negligence or misconduct of the second party and its employees for any accident, injury or damage sustained or suffered by any individual or any third party resulting from or by any operation conducted by and/ or on behalf of the first party or in the course of doing its work or perform their duties under the agreement or otherwise.

Unique Universal Bio Waste LLP

*Hiren Chatterjee*

Partner/Authorized Signatory

37. That the **First Party** shall pay all indemnities arising from such incidents without any extra cost to the first party and shall not hold the first party responsible or obliged. The first party/ Government may, at its discretion and shall always entirely at the cost of the second party, defend such suits, either jointly with the second party or singly in case the second party chooses not to defend the case.

38. THAT the **First Party** shall notify and seek necessary approval from the **Second Party** of any material change in their status and their shareholdings or any other relevant happening where such change would have an impact on the performance of obligation under this Agreement.

39. The Second party reserves the right to enter upon the premise of the CBMWTF for purpose of inspection.

40. THAT if any dispute or differences of any kind whatsoever (the decision whereof is not herein otherwise provided for) shall arise between the First Party and the Second Party upon or in relation to or in connection with or arising out of this Agreement, it shall be resolved amicably by mutual consultations and mediation.

*Pankaj Mondal*  
Director Hospital, Apurinduar



If the Parties failed to resolve their dispute by mentioned means within 90 days of reporting of dispute then either of the Parties may give notice to the other party of its intention to commence arbitration, as hereinafter provided. The applicable arbitration procedure will be as per the Arbitration and Conciliation Act, 1996 (26 of 1996) of India as amended from time to time. In that event the dispute or difference shall be referred to the sole arbitration of an officer appointed by the Dept. of Health & Family Welfare, Government of West Bengal as the Arbitrator.

Reference to arbitration shall be a condition precedent and has to be exhausted to any other action at Law. The venue of the arbitration proceeding shall be at Kolkata.

41. That nothing under this agreement shall be construed as establishing or creating between the parties any relationship of master or servant or principal or agent between the first party and second party.
42. That the First party shall not represent or hold itself out as agent of the Second party.
43. That this agreement may be modified or altered on any written agreement signed by both the parties with the prior approval of the Health and Family Welfare Department to the Government of West Bengal.
44. That if the First party get wound up or partnership is dissolved, the first party shall have the right to terminate the agreement. The termination of agreement shall not be relief to the second party or their heirs and legal representatives from the liability in respect of the services provided by the First party during the period when the agreement was in force.
45. That the First party shall bear all expenses incidental to the preparation and stamping of this agreement.

Witness whereof the Parties hereto have put their seal and signature on the day, month and year first above written.

Sanjay  
 Srivastava  
 Director Hospital Authority

For, \_\_\_\_\_

**M/s. UNIQUE UNIVERSAL BIO WASTE LLP**  
 [Authorized Signatory]

Unique Universal Bio Waste LLP

*Hiren Ch Roy*

Partner/Authorised Signatory

For, \_\_\_\_\_

[Authorized Signatory]